NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 886/(MAH)/2017 CA No.

CORAM:

Present: SHRI M.K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.06.2017

NAME OF THE PARTIES:

Dr. Jariwala Laboratory & Diagnostics LLP.

V/s.

Plus lab Sync. Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S No

NAME

DESIGNATION

SIGNATURE

ORDER
C.P. No. 886/I&BP/NCLT/MB

C.P. No. 886/I&BP/NCLT/MB/MAH/2017

- The Learned Counsel for the Petitioner is present and stated that to carry out the
 directions of this Bench as noted vide para 4 sent Envelope containing the
 Demand Notice and Form No.5. However, the Postal Department has returned
 the envelope with remark "Left".
- Since the amount of debt is to the tune of Rupees Seven Lakhs and odd amount, therefore it is deemed fit to direct the Petitioner to serve another notice by any other mode of service.
- The matter is fixed for hearing on 14th July, 2017.

Sd/-

M.K. Shrawat Member (Judicial)

Dated: 12.06.2017